

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.232

IA 397 of 2017 with Co. Appeal 15 of 2017

Proceedings under Section Rule 11 of NCLT Rule r.w sec 151 & Order rule 10 of CPC

IN THE MATTER OF:

Meeta Mathur

.....Applicant

V/s

Sterling Greenwoods Ltd & Anr

.....Respondents

Order delivered on: 13/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Pavan S. Godiawala, Advocate

For the Respondent

: Mr. Jaimin Dave, Advocate a/w Ms. Hirva Dave,
Advocate

ORDER

Co. Appeal 15 of 2017 is dismissed as withdrawn being rendered as infructuous.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)

Stancy